

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15495/2022

(Arising out of impugned final judgment and order dated 02-06-2022 in CWP No. 7733/2009 passed by the High Court Of Punjab & Haryana At Chandigarh)

RANJIT KAUR & ANR.

Petitioner(s)

VERSUS

CHANDIGARH ADMINISTRATION & ORS.

Respondent(s)

IA No. 128333/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 128338/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 128336/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 25-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. P.s Patwalia, Sr. Adv.
Mr. Kunal Cheema, AOR
Mr. Rajbir Singh Guron, Adv.
Ms. Harshika Verma, Adv.
Mr. Jagvijay B. Gandhi, Adv.
Mr. Shivam Dube, Adv.
Mr. Raghav Deshpande, Adv.

For Respondent(s) Mr. Shreekant Neelappa Terdal, AOR
Mr. Kanu Agrawal, Adv.
Mr. Varun Chugh, Adv.
Mr. Bhuvan Kapoor, Adv.
Dr. N. Visakamurthy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 09.05.2023.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR